

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 30-31 of 2020

IN THE MATTER OF:

Pravin Blaggan

...Appellant

Vs

Goa Auto Accessories & Anr.

....Respondents

Present:

For Appellant: Mr. Dhaval Mehrotra and Mr. Sudhanshu Sikka, Advocates.

For Respondents: Mr. R. Sudhinder, Ms. Ekta Bhasin and Ms. Shreya Singh, Advocates.

ORDER

13.01.2020: Mr. Dhaval Mehrotra, learned counsel for the Appellant submits that he has been instructed by the Appellant to request this Appellate Tribunal to grant four weeks' time to handover the possession of the land/asset of the Corporate Debtor under possession of the Appellant to the Liquidator to enable Appellant to remove its own assets/ machineries.

2. In view of the aforesaid time taken by learned counsel for the Appellant and no prima facie case made out to interfere with the impugned order, we direct the Appellant to handover the land/assets and other machineries of the Corporate Debtor to the Liquidator by 14th February, 2020.

3. The Liquidator will find out which are the third party assets including the asset, if any, belonging to the Appellant, on the basis of record and other evidence to release such asset in favour of the Corporate Debtor by

14th February, 2020. This order will not come in the way of the Liquidator to decide the claim of the Appellant and proceed in accordance of law.

4. The appeal stands disposed of with aforesaid observations and directions.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/sk